(ख) यदि हां, तो उसके क्या कारण हैं तथा उस केन्द्र के प्रसारण की इस खराबी को ठीक करने के लिये सरकार क्या कार्यवाही कर रही है ?

सूचना सौर प्रसारण मत्री (श्री के० के० स्नाह): (क) जी, हा।

(ख) भागलपुर धाकाशवाणी के पटना केन्द्र से सम्बद्ध एक सहायक केन्द्र है। यहा 5 मार्च, 1967 से, जब से यह केन्द्र चालू हुमा, 20 जून, 1967 तक 24 बार कार्यकम प्रसाय ने धवरोध हुधा। इन धवरोधों का सुख्य कःरण बिजली का फेल हो जाना रहा रहा है। बिजली देने बाले स्थानीय प्रधि-कारियों से बिजली देने के प्रबन्धों में मुखार करने का धनुरोध किया गया है।

Compensation to People Affected During Defence Preparations

4415. Shri G. S. Dhillon: Will the Minister of Detence be pleased to state:

- (a) whether Government have received any representations from any State between 1962 and 1967 regarding the ex-gratia payment of compensation to the people affected during the preparatory stage of Defence preparations; and
- (b) if so, the criteria laid down for the:
 - (1) assessment of compensation;
 - (ii) appointment of any military or civil authority to assess the damage;
 - (iii) disbursement and reimbursement of compensation to the persons affected by such preparations?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):
(a) The Government of Assam raised the question of payment of compensation for damages to crops and groves due to defence preparations in 1962.
On this representation, the Govern-

ment sanctioned a scheme for payment of ex-gratic compensation to the affect ed persons. The scheme was later extended to Jammu and Kashmir in May 1965 on receiving similar representations from that State, After the Indo-Pakistan conflict in September 1965, the Government further extended the scheme to the other border States/Union Territory, viz, Gujarat, Punjab, Rajasthan Uttar Pradesh, West Bengal and Tripura.

(b) Compensation payable is to be assessed by the Local Revenue authorities in consultation with the representative of the Director, Lands & Cantonments The extent and nature of damages for which compensation is to be paid should also be accepted by the local military authorities before payment is made. In order to give immediate relief. 50 per cent of the approved compensation in each case is to be paid straightaway by the Collector/Deputy Commissioner According to the original orders, the balance could be paid only after getting Government of India's sanction. With a view to expediting payment of the balance of compensation, Government have, in February 1967, delegated powers to the officers of the Military Lands & Cantonments Service to issue sanctions up to a limit of Rs 50,000 in each case

12.22 hrs.

MOTION FOR ADJOURNMENT INCIDENTS IN THAR JAIL

Mr. Speaker: Last Friday, a number of Calling Attention Notices and Adjournment Motions regarding the situation about Tihar Jail were given to me. Since we will begin a discussion on the Demands of the Home Ministry today, I thought we could discuss this also, with the Demands. But in the meanwhile, some Members of the House, including those from the Congress party and other parties as well, have visited the jail, and have told me, impressed upon me, that the situation serious. The Home there is really Ministry's Demands concern so many

things. The Members want at least some time allotted for this purpose. The Congress Members and Members from the Swatzntra Party also—many others also—have visited the jail. Therefore, I thought that within the Home Ministry Demands, a little more time, an hour or so, could be allotted in the afternoon, so that the Minister may make a statement.

Shri Nath Pai (Rajapur). Why not the Adjournment Motion?

Mr. Speaker: No please The whole thing is there (Interruption) Let me complete. If you agree, at 2 P.M., the Home Minister may make a statement.

The Minister of State in the Ministry of Home Affairs (Shrj Vidya Charan Shukla): Yes

Mr. Speaker: Then at 4 PM. we would take up this question and discuss it for an hour or so, because the half-hour discussion comes up at 5 30

Shri Surendranath Dwivedy: (Kendrapara): Tins time taken up for this subject will not, I hope, be reduced from the Home Ministry Demands' time We have 10½ hours for the Home Ministry Demands.

Mr. Speaker: I do not mind The point is, 103 hours have been allotted for the Home Ministry Demands. If you want two more hours, if the Government have no objection, I do not mind. What I am saying is 101 hours are allotted for the Home Ministry Demands If you want to take out of that 11 hours, well and good Or, if you want one more extra hour, the Government may have no objection. Anyway, by the 21st July, we will have to guillotine the rest of the Demands. That means, one more Demand will have to be cut down to that extent. We will discuss the Home Ministry's demands for 3 days. If you want one more hour, we will extend it.

भी मन् लिमये (मृगेर) : प्राप सदन समित्र को भी रिवन, हम लोग बैटेंगें, इस तरह से सब भागों भूपर बहस भी ही आयेगी।

Mr. Speaker; That is a different question.

बार रात्र मनोहर लोहिया (कन्नीज़) अवर्थी बहुत महरवानी है कि मापने इस विषय पर विवाद करने का श्रवसर इस सदन का विवाह है, लेकिन यह विषय ऐसा है कि इस पर न्यान प्रस्ताव जहराही जाता है। सजायवषर के जानेवरों का बन्द नर के सगर उन पर गानी चलाई जाय.

Mr. Speaker: It is all the same. After discussion, you can throw out the Home Ministry's Demands. It is the same as the adjournment motion.

इा० राभ मनोहर लोहिया ग्रध्यक्ष महादय, जेल के ग्रन्दर कैंदियों की पीटना वैसा ही जैसा जानवरी को ग्रजायवद्यर मे रख कर गोली चलाना । यह इतना निर्देशी काम हमा है कि इस पर स्थगन प्रस्ताव के मर्तिरक्त भीर कोई तरीका हो नही सकता भीर ऐसी भवस्था म जब कि वहा पर दो धार्वामयों को मालूम हं ता है कि इस बुरो तरह पीटा गया है कि वे गायब है, पता नहीं मर गये हैं या स्था हो गया है। उनका चाहे तो नाम भी बता सकता हु, वह छप भी चुका है। वहां पर चोट खाने वाले लोग मामुली लोग नहीं हैं, विद्वान खादमी हैं, उनकी राय से हमारा मतभेद हो सकता है, स्वामी करपासी जी जैसे लोग । ऐंसी धवस्था में मैं यह बहुत बरूरी समझता हुं, खत्स तौर मे जब कि देश का दिमाग टूट रहा है, ऊन कि किसान धौर मजदूर मारं जाते हैं, तब दूसरी तरह के लोग, समझो-स्वतव पार्टी वाले, जनसंघ पार्टी वाल चुप रह जाते है, जब गऊ रक्षाबाले मारे जाते है तब ये कम्यूनिस्ट और दूसरे लोग च्य रह जाते हैं। इसलिये यह जरूरी हो गया है वि देश का दिमास एक जैसा बनना चाहिये, हर एक मनुष्य की कीमत को विसक्त ळंचा दना कर। प्रगर इस सबन में इस बात के

[अा० राम मनेश्वर लोहिया]

ऊपर स्थान प्रस्ताव के रूप में बहस करे तब हु। हम मनुष्य के मुख्य को सबस पायेंगें, बर्नायह दिन्ग दृदता चला जाउना भीर दुटन दुटन कना ११ वह सरकार एउँ वहारे दूसरे का पोटेना भीर कमा इसरे के महारे पहले को पोटेगा । इन लयं में चाहता है कि क्षाप इस स्थगन प्रस्ताव को मजुर करे।

Shri Ranga rose-

Mr. Speaker: We are discussing it at 4 o'clock Why raise it now?

Shri Ranga (Srikakulam). That is not the question. I am concerned about the procedure also I am glad you have recognised the seriousness of this particular subject and therefore you were good enough to recommend t, the House that some special time should be given to it But there are ways of giving that time. There are ways of bringing these things not only to the notice of Government but of the country also. When a thing like this happens under the very nose of Government and of Parliament here in Delay, when so many people are being beaten up, it speaks of laxity of control of the Central Government over the jail administratron It is of such a serious nature that it ought to be brought to the notice of the country through an adjournment motion Therefore, I think you would be good enough even now to allow an adjournment motion to be moved in regard to this matter. I am told some of our friends have already given notice of it. Otherwise, if the House does not give that kind of importance to a matter like this, anything else may happen here.

Mr. Speaker: I am glad he is supporting your demand. Day before yesterday and again this morning, I discussed this matter with members of Jan Sangh and other parties also and we thought this procedure which we accepted now will be good, because if anybody wanted to censure the Government, they may do so by throwing out the Home Ministry's

Demands. Mr. Vajpayee and Mr. Gupta also agreed.

Shri A. B. Vajpayce (Balrampur): I agreed only because you did not allow the adjournment motion.

Mr. Speaker: Of course, I do not want to come in your way. But I thought that this was a proposal which you all had accepted.

क्षी प्रकाशबीर शास्त्री (हापूड) : वह ऐसाक र सकत है से। इन हम ऐसानही कर सकते इस बात पर।

Mr. Speaker: We are voting the Demands for Grants of the Home Adjournment motion also Ministry. amounts to the same thing Anyway, since the matter was raised I thought I will allow a discussion. So, no more discussion on this now. The statement on the Calling Attention Notice will be made at 2 O'Clock. 4 O'Clock we will begin the discussion. Now, Shri Venkatasubbaiah.

Shri Ranga: Sir, at this rate it will be difficult for us to function want to make our observations; but, you are on your feet. The moment you resume your seat you call on the next item. Then, how is it possible for us to make any submission at all? At this rate, we can dismiss the chapter relating to Adjournment Motions in the Rules of Procedure

Mr. Speaker: I have allowed some discussion.

What is it that you Shri Ranga: When there is an have allowed? adjournment motion the proper course open to you is to see if 50 members are there in support of it. This is not fair.

Shri Surendranath Dwivedy: the importance of the matter should be taken into consideration. A mere discussion will lead us to nothing. Since this is an urget matter of pubhe importance, how can you deny the House an opportunity to discuss this in the form of an adjournment motion? No doubt you are allowing time; it is good. But why should you object to its being treated as an adjournment motion?

भी प्रकासबीर शास्त्री भध्यक्ष महोदय, श्री घटल विहारी बाजपयो मौर श्रो कवर लाल गृप्त क साथ क्या बातचीत हुई उस मामले म मे नही जाना चाहता लेकिन विषय की गम्भीरता को भाष के हारा में नदन दे सम्मुख द्मवश्य उपस्थित करना चाहता ह । यह घटना जो निह'ड जैल म हुई है यह सामान्य घटना नहीं है। यह बही लीग हैं जिन्होंने जेल के भन्दर सत्यायहिया पर यात्रमण किया, इन्होंन ही 7 नवस्वर का पालियामेट श्रदन के धार्य गंदध यन्द कराने के लिए जी प्रदर्भन हुमा था उसन भी सम्मिलित होकर उत्पात किया था। उसके पीछे सरकार का हाय है। धाज मरकार इसको मामान्य चर्चा करके इस विषय की शम्भोरता से बच रही है। इसलिए जो इस पर काम रोको प्रस्ताव माथा है जाप उस प्रस्ताव का उमी रूप म ले लाकि । बच्च का गम्भारता हलकी न हो पाये। इतना मै द्यापमे निवेदन करना चाहता हु।

बी संबरलाल गुप्त: (दिल्ला सदर)
भेरा नाम श्रीर वा जांगी जो का नाम साया है।
सापने भी हमारा नाम लिया और शास्त्री जी
ने भी लिया। मैं कबल इतना करना धाहता
ह कि मैं ने और मेरी पार्टी के कुछ लागों ने
सुक्तार को सापकों कौल सर्टमन नोटिस
दिया था। वह सापने मजूर नही किया।
उसके बाद हमारा पार्टी के कुछ लाग का मेस,
सोमलिस्ट पार्टी और न्यतन्न पार्टी के कुछ
लोगों के साथ जेल म गये भीर वहा जो हमन
देखा सध्यक्ष महोदय, ऐसा था कि दिल्ला की
जेल के इतिहास म व मा ऐसा नहीं हुआ

भी प्रकाशबीर सास्त्री : हिन्दुस्तान के इतिहास में कभी ऐसा नहीं हुआ। Mr. Speaker: Do not go into the

भी कंबरसास मृतः इंसानो को हैवानों की सरह बादा गया उनको कृत्स करने की

merits.

षमकी दी गया, उनका पाटा गया। जैस की भीरतों के ऊपर मा हमला किया गया और भगर वह 25-30 लोग उनकी मदद नहीं करन ता उन भीरतों का भी करल होता। भध्यक्ष महोदय, वहां जेल में खून वह रहा है। हम भापक पास भाय हम सब लोग। मल कर भापक पास भाये

Mr. Speaker: You can say all this in the afternoon Further, I am calling your leader Why don't you allow him to say something?

बी संवरताल मुक्तः चूकि प्रभी मेरा व वाजपेयी जी का नाम लिया गया इस लए मुझे एक मिनट में भपनी भात कह लेन वी जाय । शास्त्री जी ने जो हमारा भभी नाम लिया भीर कहा कि हमारा भापने साथ एई।मेट हुआ ती मैं बतलाना चाहता हू कि दरम्भन हमारी भीर भापनी क्या बानचीत हुई थी?

Shri Hem Barua (Mangaldai): He wanted to throw some light on a secret deal which they have made with you.

भी बटल बिहारी बाबपेयी : No Secret dea], ग्रध्यक्ष महोदय, जब भाज प्राप्त काल इम जोग भापसे मिले तो हमने भाषसे निवेदन किया था कि हमने इस टारे मे स्थगन प्रस्ताव दिया है भौर भाग उसे स्थीका र करे भीर सदन को चर्चा करने का मौका दे। धापन यह प्रापत्ति की कि गृह मवासय की मागो पर विचार हा रहा है इसालए धाप स्थान प्रस्ताव पर इसकी चर्चाका मौक्रा नहीं देंगे । उसके याद यह समाय मा कि इस विवाद के लिए चलग समय दे लेकिन हम सीम चाहते है कि स्थमन प्रस्ताव बाप स्थीकार वरे। सदन के भीर भी सदस्य इससे सहमत है इसलिये इस मामले पर स्वगन प्रत्ताब के रूप में चर्चा होनी चाहिए। वैसे तो मैं चाहंगा कि काप्रेस के सदस्य भी खेल से को [भा भटन :बहारी बाजपेबी]

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कुछ हुआ उनका निन्दा करे लेकिन केन्द्रीय सरकार प्रथनः (जम्मेदारो स बच नही सकती और इस मामले म हम उसको निन्दा करना चाहेगे।

Mr. Speaker: Since Congressmen had also visited the jail, at least some of them, I thought it was a non-party affair and it must be highlighted: it is not a question of censuring the Government because it cuts across all party lines. Cogressmee had gone to the sail: SSP friends were also thereall of them had gone So, you can bring it through a call-attention motion As Shri Vajpayee says, callattention notices are there, a number of them, and adjournment motions are there and after discussion, not only this morning but even two days ago when they came to me, I suggested that out of the time allotted for the Home Ministry's Demands I would allow one full hour for you friends, who have inspected the jail, including Congress friends who were there, and they could pinpoint it Today they said that there should be a call-attention motion and this morning I allowed a call-attention motion. After my coming here, you want an adjournment motion The time is the same, 11 hours are allotted for this-4 to 5.30. If you want to call i. an adjournment motion, I have no objection You can call it so But I do not know whether it is going to serve any useful purpose However, at least, in future I must be careful while discussing I have learnt a lesson now. Shri Nath Pai may ask for the leave of the House

Shri S. S. Motheri (Mandsaur): On a point of order, Sir. How can the House discuss the Demands of ten ministries in one day?

Mr. Speaker: All the Demands that are pending on that day and which have not been discussed will be voted without discussion. It is such a simple matter. Should it be the subject matter of a point of order? Any Demand which is not discussed will be guillotined and voted.

भी क्षर सास गुप्त : भील सर्टशन दें बजे नहीं होगा ?

Mr. Speaker: How can you have both?

Shri Pileo Medy (Godhra): Sir, you should make a rule that nothing should be guillotined on the Budget.

Shri Nath Pal: Sir, I beg leave of the House to move the adjournment motion.

Mr. Speaker: Is there any objection?

The Minister of Parliamentary Affairs and Communications (Dr. Ram. Subhag Singh): No Sir.

Mr Speaker: Then, we will take it up at 4 o'clock

12.37 hrs.

ESTIMATES COMMITTEE

FOURTH REPORT

Shri P. Venkatasubbalah (Nandyal): Sir, I beg to present the Fourth Report of the Estimates Committee on the Ministry of Education—(1) National Museum, New Delhi; and (ii) National Gallery of Modern Art, New Delhi.

12.38 hrs.

*DEMANDS FOR GRANTS, 1967-68---Contd.

MINISTRY OF HOME APPARES

Mr. Speaker: The House will now take up discussion and voting on

^{*}Moved with the recommendation of the President.